Central Administrative Tribunal Principal Bench, New Delhi

OA No. 607/2014 with MA No. 1914/2014 MA No. 1913/2014

This the 18th day of September, 2019

Hon'ble Sh. Pradeep Kumar, Member (A) Hon'ble Sh. Ashish Kalia, Member (J)

Sh. Rajender Kumar, Age-46 yrs., Sub-Inspector, S/o Sh. Charan Singh, R/o-H.No.-C-1017, Sanjay Gram, Gurgaon, Haryana

... Applicant

(By Advocate: Sh. Rajesh Kumar for Sh. Sachin Chauhan)

VERSUS

- 1. Govt. of NCTD through The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
- 2. The Addl. Commissioner of Police, Principal, PTC Jharoda Kalan, Delhi Through Commissioner of Police, PHQ, I.P. Estate, New Delhi.

...Respondents

(By Advocates: Sh. B.N.P. Pathak)

ORDER (ORAL)

Hon'ble Sh. Ashish Kalia, Member (J):

Heard the contention of the applicant for the delay in filing the present original application.

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2. The explanation given by the learned counsel for applicant was that the applicant was waiting for the result of Appellate Authority's order which was passed in subsequent of filing OA. He wants to file the same by seeking amendment of the OA.

On the contrary, learned counsel for respondents submitted at the bar that this case is highly belated and should not do anything on account of delay as it has already been condoned by the Appellate Authority.

- 3. At this stage, the learned counsel for applicant seeks to withdraw the OA with a liberty to file afresh. In the interest of justice, we allow the applicant to withdraw the case and if he is so advised, he can file a fresh OA.
- 4. Hence, this OA along with MAs is disposed of as withdrawn. No order as to costs.

(Ashish Kalia) Member (J) (Pradeep Kumar)
Member (A)

/akshaya/